

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 39 of 2019

(with I.A. No.3426 of 2019)

Sidhinath Pandey and another Appellants

Versus

The State of Jharkhand and others Respondents

WITH

L.P.A. No. 23 of 2019

(with I.A. No.3425 of 2019)

Sidhinath Pandey and another Appellants

Versus

The State of Jharkhand and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants: Mr. A.K. Sahani, Advocate

For the Respondents: Mr. Prakash Chandra Roy, S.C.(L&C)-I

Oral Order

05/Dated: 10.09.2020

Heard the learned counsel appearing for the appellants as also the respondents-State.

Issue notice to the respondents on the point of limitation as well as admission matter.

The State is represented by Mr. Prakash Chandra Roy, S.C.(L&C)-I, hence, notice will go to the private respondents in both the appeals under ordinary process as well as registered cover with A/D to show cause as to why these appeals be not admitted for hearing or disposed of at the stage of admission itself, for which requisites, etc must be filed within four weeks.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)